

N O T I C E

IN PARTIAL MODIFICATION to the notice dated 30th July 2021 for taking up the matters physically at Aurangabad Bench, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to make the following partial modifications, with effect from 17th August 2021 to 5th September, 2021 from 10.30 a.m. to 1.30 p.m. and 2.30 p.m. to 4.30 p.m.

On 17, 18, 20, 23 to 27, 30, 31 August 2021 & 1 to 3 September 2021

9	The Hon'ble Shri Justice M. G. SEWLIKAR,	For admission, hearing and order matters therein :- (A) All Civil Writ Petitions of Even years. (B) All Writ Petitions of Even years arising out of orders/Judgments passed by Labour and Industrial Courts / authorities irrespective of the year of filing. (C) All Civil work of Even years, not assigned to other Courts (D) Regular Bail Applications.	hcaur.2021.single7@gmail.com
10 A	The Hon'ble Shri Justice V. G. BISHT	For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications. (B) All applications for cancellation of Bail, relaxation or modification of Bail.	hcaur.2021.single8@gmail.com

High Court, Appellate Side
Dated 12th August 2021

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judicial-I)